

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 46 of 2015

Dated: 18th November 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

NTPC Ltd., **.... Appellant (s)**

Versus

West Bengal Electricity Distribution Co. Ltd. & Ors. **.... Respondent (s)**

Counsel for the Appellant(s) : Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R-1
Mr. R.B. Sharma for R-3

ORDER

Counsel for the appellant states that one respondent has filed reply and other respondents have not filed their reply. Learned counsel for other respondents seek three weeks time to file reply. They may file the same on or before 09.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 23.12.2015 after serving copy on the other side.

List the matter on **02.02.2016**. In the meantime, pleadings be completed.

**(T. Munikrishnaiah
Technical Member**

Pr/vg

**(Justice Ranjana P. Desai)
Chairperson**